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Regn.No. KERBIL/2012/45073  
dated 2012-09-05 with RNI  
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ  
GOVERNMENT OF KERALA

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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Part IV

## Miscellaneous Notifications

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കേരള സർക്കാർ  
GOVERNMENT OF KERALA  
2022



GST no. 32AAATK2642L1ZR

No. P1-3195/2021-22/128

Dated: 10.01.2022.

Re- e- Tender Notice

e - Tenders are invited through [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) for the supply of following materials at our stores at Kakkanad, Ernakulam, Kerala in two bid system.

Item description	Quantity	Sample required	Price of tender form (T C) inclusive of tax and EMD amount in Rs.
Process colour cold-set inks for web fed offset printing machines having speed 30000 CPH (maplitho paper)		Sample of 20 Kg. for each colour.	
Black ink	31000 Kg.	Those suppliers who quote for all colours may only be participated in the tenders.	TC - Rs. 1,500/- EMD - Rs. 30,000/-
Cyan ink	34000 Kg.		TC - Rs. 1,500/- EMD - Rs. 58,000/-
Magenta ink	37000 Kg.		TC - Rs. 1,500/- EMD - Rs. 63,500/-
Yellow ink	30000 Kg.		TC - Rs. 1,500/- EMD - Rs. 51,500/-

Terms and Conditions

1. Bidders possessing valid Digital Signature Certificate can submit their offers online. The manual submission of the same will not be entertained; online offer through [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) only will be accepted.
2. EMD and cost of tender form has to be paid as per the rules and regulations of the site [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in)
3. Re submission of offer is possible, before last date as permitted in the site.
4. Offers are acceptable only up to 11 a m on 10.02.2022
5. Opening of technical bid is scheduled at 11.30 a m on 15.02.2022
6. Prices should be quoted for delivery of materials at our stores F.O.R KBPS
7. Bidders are requested to quote rates in the price schedule (BOQ) only. The basic rate including freight charges, GST, etc should be quoted separately in the respective columns of BOQ. Please do not quote/mention rates anywhere else in the tender other than BOQ.
8. The offer should be valid for 6 months.
9. If the material is supplied in plastic containers, it is the responsibility of the supplier to take back the container after consumption of the material as per intimation from our Printing/Stores department.
10. Parties/contractors who have defaulted in executing purchase order/contract with KBPS or whose purchase order/contract were terminated by KBPS are not eligible to participate in this tender for particular item.



11. For finalising the tender in order to give purchase order to the successful tenderer, the performance of the bidders during the previous contract periods, if any, will also be considered.
12. **Payment will be made only after the satisfactory receipt of the item in good condition.**
13. The parties are requested to **specify their GST no., PAN no. and HSN code of the item.**
14. **Sample** should be reached at KBPS Stores Department **on or before the opening time of the tender.**
15. The scanned copy of the **tender document duly filled, signed and sealed** in every page should be submitted online.
16. The near relatives of employees of KBPS are not eligible to participate in the tender. The relationship for the purpose will be as specified in Annexure 21 of Stores Purchase Manual of Kerala (extract given as Annexure A). In addition to this mother's sister's son/daughter shall also deemed to be a relative. **The scanned copy of the declaration (annexure B) in this regard, filled, signed and sealed should be submitted online.**
17. The scanned copy of the **agreement in Rs. 200/- Kerala stamp paper filled, signed and sealed** in every page should be submitted online.
18. The declaration as per annexure B, agreement in Rs. 200/- Kerala Stamp paper and tender document **which are incomplete and without sign and seal in every page will be treated as per the rules in Stores Purchase Manual of the Government of Kerala.**
19. All the rights to accept or reject whole or part of the tender without assigning any reason thereof is reserved by KBPS. The decision of KBPS will be final and binding on the tenderer. The Courts at Ernakulam alone shall have jurisdiction over the subject matter of the contract.
20. All rules and regulations of the Tender/bid shall be in accordance with the Stores Purchase Manual of the Government of Kerala.

Sd/-  
MANAGING DIRECTOR



**Annexure A****EXTRACT FROM THE STORES PURCHASE MANUAL OF KERALA****Meaning of “Relative”**

**A person shall be deemed to be a relative of another if, and only if,**

- a) they are members of Hindu undivided family or;**
- b) they are husband and wife; or**
- c) the one is related to the other in the manner indicated in Schedule 1-A**

**Schedule 1 A List of Relatives**

- |                                       |                                   |
|---------------------------------------|-----------------------------------|
| 1) Father                             | 2) Mother (including step-mother) |
| 3) Son (including step-son)           | 4) Son's wife                     |
| 5) Daughter (including step-daughter) | 6) Father's father                |
| 7) Father's mother                    | 8) Mother's mother                |
| 9) Mother's father                    | 10) Son's son                     |
| 11) Son's son's wife                  | 12) Son's daughter                |
| 13) Son's daughter's husband          | 14) Daughter's husband            |
| 15) Daughter's son                    | 16) Daughter's son's wife         |
| 17) Daughter's daughter               | 18) Daughter's daughter's husband |
| 19) Brother (including step-brother)  | 20) Brother's wife                |
| 21) Sister (including step-sister)    | 22) Sister's husband              |
| 23) Husband's father                  | 24) Husband's mother              |
| 25) Husband's sister                  | 26) Wife's father                 |
| 27) Wife's mother                     | 28) Wife's brother                |
| 29) Wife's sister                     | 30) Wife's sister's husband       |
| 31) Father's brother                  | 32) Father's sister               |
| 33) Mother's brother                  | 34) Mother's sister               |
| 35) Father's sister's husband         | 36) Father's brother's wife       |
| 37) Mother's brother's wife           | 38) Mother's sister's husband     |
| 39) Brother's son                     | 40) Brother's son's wife          |
| 41) Brother's daughter                | 42) Sister's son                  |
| 43) Sister's daughter                 | 44) Father's brother's son        |
| 45) Father's brother's daughter       | 46) Father's sister's son         |
| 47) Father's sister's daughter        | 48) Mother's brother's son        |
| 49) Mother's brother's daughter       |                                   |



**Annexure B**  
**DECLARATION**

FOR NO NEAR RELATIVE (S) OF THE CONTRACTOR WORKING IN KBPS

I.....S/O Sri.....

Hereby certify that none of my relative(s) as defined in the tender notice are employed in KBPS as per detail given below. In case at any stage, it is found that the information given by me is false/incorrect, Managing Director, KBPS shall have the absolute right to take any action as deemed fit, without any prior intimation to me.

Signature of the tenderer with seal

The relationship for the purpose of rule will be as specified in Stores Purchase Manual of Kerala (extract given as Annexure A).

In case of proprietorship firm, certificate will be given by the proprietor, and in case of Partnership firm, certificate will be given by all the partners and in case of Ltd. Company by all the Directors of the company or company secretary on behalf of all directors. Any breach of these conditions by the company or firm or any other person, the tender/work will be cancelled and earnest money/security deposit will be forfeited at any stage whenever it is so noticed. The department will not pay any damages to the company or firm or the concerned person. The company or firm or the persons will also be debarred for further participation in the concerned unit.

Place:

Signature of tenderer/Authorized Signatory

Date:

Name of the Tenderer

Seal of the Tenderer



GST no. 32AAATK2642L1ZR

No. P2-3503/2021/225

Dated : 14.01..2022.

e- Tender Notice

e - Tenders are invited through [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) for the supply of following materials at our stores at Kakkanad, Ernakulam, Kerala

Item description	Quantity	Price of tender form (T C) inclusive of tax and EMD amount in Rs.	Sample
Corrugated carton boxes of size 52 x 46 x 22 cm 5 ply - 120 gsm Semi virgin kraft paper	50000 Nos.	TC - Rs. 1500/- EMD - Rs. 27,000/-	1 No.

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2. EMD and cost of tender form has to be paid as per the rules and regulations of the site [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in)
3. Re submission of offer is possible, before last date as permitted in the site.
4. Offers are acceptable only up to 11 a m on 15.02.2022
5. Opening of e-tender is scheduled at 11.30 a m on 18.02.2022.
6. Prices should be quoted for delivery of materials at our stores F.O.R KBPS
7. Bidders are requested to quote rates (per number.) in the price schedule (BOQ) only. The basic rate (including freight), GST etc should be quoted separately in the respective columns of BOQ. Please do not quote/mention rates anywhere else in the tender other than BOQ.
8. The offer should be valid for 6 months.
9. Parties/contractors who have defaulted in executing purchase order/contract with KBPS or whose purchase order/contract were terminated by KBPS are not eligible to participate in this tender for particular item.
10. For finalising the tender in order to give purchase order to the successful tenderer, the performance of the bidders during the previous contract periods, if any, will also be considered.
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16. The scanned copy of the **agreement in Rs. 200/- Kerala stamp paper filled, signed and sealed** in every pages should be submitted online. (Format Annexure C)
17. The declaration as per annexure B, agreement in Rs. 200/- Kerala Stamp paper and tender document **which are incomplete and without sign and seal in every page will be treated as per the rules in** Stores Purchase Manual of the Government of Kerala.
18. All the rights to accept or reject whole or part of the tender without assigning any reason thereof is reserved by KBPS. The decision of KBPS will be final and binding on the tenderer. The Courts at Ernakulam alone shall have jurisdiction over the subject matter of the contract.
19. All rules and regulations of the Tender/bid shall be in accordance with the Stores Purchase Manual of the Government of Kerala.

Sd/-  
MANAGING DIRECTOR

To Vendors as per list

Cc to PM, Stores, Fin, IT team to uplink in website,  
Administration – To publish in Kerala Gazette, Indian Trade Journal and suitable dailies



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Signature of the tenderer with seal

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In case of proprietorship firm, certificate will be given by the proprietor, and in case of Partnership firm, certificate will be given by all the partners and in case of Ltd. Company by all the Directors of the company or company secretary on behalf of all directors. Any breach of these conditions by the company or firm or any other person, the tender/work will be cancelled and earnest money/security deposit will be forfeited at any stage whenever it is so noticed. The department will not pay any damages to the company or firm or the concerned person. The company or firm or the persons will also be debarred for further participation in the concerned unit.

Place:

Signature of tenderer/Authorized Signatory

Date:

Name of the Tenderer

Seal of the Tenderer



ANNEXURE C  
AGREEMENT

Articles of agreement executed on this the ..... day of ..... Two thousand and ..... BETWEEN the Managing Director, Kerala Books & Publications Society (hereinafter referred to as “ the Society” of the one part and Shri. .... (here enter the name and address of the tenderer) (hereinafter to as “the bounden”) of the other part.

WHEREAS in response to the Notification No. ....dated ..... the bounden has submitted to the society a tender for the ..... specified therein subject to the terms and conditions in the said tender:

WHEREAS the bounden has also deposited with the Society a sum of Rs. .... (Rupees .....) as earnest money for execution of an agreement undertaking the due fulfillment of the contract in case his tender is accepted by the Society.

Now These presents Witness and it is hereby mutually agreed as follows.

1. In case the tender submitted by the bounden is accepted by the Society and the contract for .....is awarded to the bounden, the bounden shall within .....days of acceptance of his tender execute an agreement with the Society incorporating all the terms and conditions under which the Society accepts his tender.

2. In case the bounden fails to execute the agreement as aforesaid incorporating the terms and conditions governing the contract, the Society shall have power and authority to recover from the bounden and loss or damage caused to the Society by such breach as may be determined by the society by appropriating the earnest money deposited by the bounden and if the earnest money is found to be inadequate the deficit amount may be recovered from the bounden and is properties movable and immovable in the manner hereinafter contained.

3. All sums found due to the Society under or by virtue of this agreement shall be recoverable from the bounden and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue and in such other manner as the Society may deem fit.

In witness whereof Shri. ....(here enter name and designation) for and on behalf of the Kerala Books and Publications Society, Kakkanad P.O., Kochi-692030 and Shri. .... the bounden have here unto set their hands the day and year shown against their respective signatures.

Signed by Shri. .... (date) .....In the presence of witness:

1. ....  
2. ....

Signed by Shri. ....(date) .....

In the presence of witness:

1. ....  
2. ....

